

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.06
I.A.Nos.389, 510, 544/2022,
45, 55, 96, 426, 801/2023 &
Contempt Petition No.01/2023 in
C.P.(IB)No.84/BB/2019

IN THE MATTER OF:

Mr. Pratap Chandra Pandhy& Ors. ... Petitioners
Vs.
M/s. Dreamz Infra India Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 08.01.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP : Ms. Lakshmi Menon
For I.A.389/2022 : Shri A. Murali with Shri K.M. Vishakh for Applicant
For I.As.544/2022, 45,
55, 801/2023 & Contempt
Petition 01/2023 : Shri Ashok Kriplani for Applicant
For Home buyers : Shri Harshad Joshi, Adv. for Intervention Appl.
For I.A.510/2022 : Shri Saravana.P, Adv. for Applicant
For I.A.544/2022 &
55/2023 : Shri Theerthesh B.S, Adv. for R-1
For I.A.544/2022 &
55/2023 : Shri Hari T, Adv. for Authorised Representative

ORDER

I.A.No.389/2022:

1. Heard the Ld. Counsels appearing for both the parties.

:2:

2. The Ld. Counsel for the RP submits that in compliance to the Order 22.11.2023 she has filed a Memo beyond the permitted period. Hence, she seeks direction to Registry to accept the physical copy. Registry is directed to accept the same and place it on record.
3. Both the parties are at liberty to file brief note, in not more than three to four pages in total, covering all the aspects, within one week from today.
4. List the case along with other IAs on **14.02.2024**.

-Sd-

**MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)**

-Sd-

**K. BISWAL
MEMBER (JUDICIAL)**

Bhavya